THE INDIAN RAILWAYS (SECOND AMENDMENT) ACT, 1973 DEED OF BUILDING CONTROL OF STREET AND STREE

No. 54 of 1973

1. 1. Way 10

[14th December, 1973.]

An Act further to amend the Indian Railways Act, 1890. 表就是自己的一种的感觉的生活的 医原子 副身 化放射体 的 主國自由社会政策

Be it enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:-

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1. This Act may be called the Indian Railways (Second Amendment) Act, 1973.

Short title

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9 of 1890.

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2. In section 82A of the Indian Railways Act, 1890 (hereinafter referred to as the principal Act) in sub-section (2), for the words "twenty thousand rupees", the words "fifty thousand rupees" shall be substituted. Amendment of section 82A.

3. In section 82J of the principal Act,-

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Amendment of section

tingle-ship and to the metabolic of control of the principal (a) in sub-section (2), for clauses (ii) and (iii), the following clauses shall be substituted namely: out at tak valu to tapparentaria. Into unclear requirers whi you building

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82J.

(iii) the nature of the injuries for which compensation shall be paid and the amount of such compensation;";

(b) in sub-section (3)—

(i) for the words "or in two successive sessions", the words "or in two or more successive sessions" shall be substituted;

(ii) for the words "in which it is so laid or the session immediately following", the words "immediately following the session or the successive sessions aforesaid" shall be substituted.